IN

Overtime allowances for Central Government employees

Written Answers

BAR-PRASENJIT SHRI **†675**. HOME Minister of MAN: Will the AFFAIRS be pleased to state:

(a) whether it is a fact that Central Government employees drawing a pay of Rs. 750/- and above do not get allowances for the overtime work done by them from time to time beyond normal working hours;

- (b) whether it is also a fact that the ceiling of Rs. 750/- which was prescribed long time back has not been revised even after the pay scales and allowances of these employees were revised by the Pay Commission in 1973:
- (c) if so, whether Government propose to review the matter in the near future; and
- are the reasons (d) if not, what therefor?

THE MINISTER OF STATE THE MINISTRY OF HOME FAIRS AND IN THE DEPARTMENT **AFFAIRS** OF PARLIAMENTARY VENKATASUBBAIAH): (SHRI P. (a) The Central Government emand ployees drawing a pay upto per 750/-Rs. inclusive of the for eligible month are grant of overtime allowance. However, those Central Government em-

ployees whose pav exceeds Rs. 7501-

per month are not eligible for

1-2-1974.

grant of overtime allowance. (b) No, Sir. Prior to the revision of pay scales, this limit was raised to tions of the Third Pay Commission, the upper pay limit for eligibility of overtime allowance was Rs. 620/- per month. However, after the revision of pay scales, this limit was raised to Rs. 750|- per month with effect from

(c) and (d) Since the ceiling was raised in 1974, after the various pay scales were revised on the recommendations of the Third Pay Commission, no further review is warranted this stage.

12 Noon

PAPERS LAID ON THE TABLE

Report and Accounts (1978-79) of the National Instruments Limited, Calcutta and related papers

THE MINISTER OF STATE IN INDUSTRY THE MINISTRY OF CHARANJIT CHANANA): (SHRI Sir, I beg to lay on the Table:

- (1) A copy each (in English Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Twenty-second Annual port and Accounts of the National Instruments Limited, Calcutta, for the year 1978-79, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) Review by Government the working of the Company.
- (2) Statement (in English Hindi) giving reasons for the delay in laying the papers mentioned at 1(i) [Placed in Library See No. above. LT-905/80 for (1) and (2)]
- I. Review on Report (1978-79) of the National Productivity Council.
- II. Review on Report (1978-79) of the Design. Institute National Ahmedabad.
- III. Review on Reports (1978-79) Central Tool Room and training Calcutta, Institute centre, of electrical measuring design Instruments Bombay, Central Institute of Tool design, Hydera. bad and Small Industry Extension Training Institute, Hydera-

SHRI CHARANJIT CHANANA: Sir. I also beg to lay on the Table a copy each (in English and Hindi) of the following papers:-

I. Statement of Review on Annual Report of the National Productivity Council for the year 1978-79 [Placed in Library. See No. LT-818/

Question Unstarred †Previously 482. Transferred from the 17th June, 1980.